

**GOVERNMENT OF INDIA  
RURAL DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:399  
ANSWERED ON:09.08.2012  
FAKE JOB CARDS UNDER MGNREGS  
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**Will the Minister of RURAL DEVELOPMENT be pleased to state:**

- (a) whether some Government servants, railway officials, etc. have been featured in the list of job card-holders under Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) in the country particularly in Bihar;
- (b) if so, the details thereof;
- (c) whether the Government has conducted any enquiry into these irregularities;
- (d) if so, the details thereof; and
- (e) the action taken by the Government against the guilty persons?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN `ADITYA`)

(a) to (e): The Ministry receives a large number of complaints of all types about implementation of Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) in the country. 287 job cards related complaints (non issue of job cards, manipulation in job cards and job cards kept by Sarpanches etc.) have been received in the Ministry as on 31.3.2012. Instances where job cards were issued in the names of professionals and other affluent individuals who denied applying for such cards have also come to notice of the Government. As implementation of the Act is done by the State Governments in accordance with the Schemes formulated by them as per the provisions of the Act, all such complaints/cases received in the Ministry are forwarded to the concerned State Governments for taking appropriate action as per law.

Para 1 of Schedule-II of MGNREG Act stipulates that adult members of every household who reside in rural areas and are willing to do unskilled manual work may apply for registration of their household for issuance of a job card to be eligible to apply for work. It is the duty of the Gram Panchayat to register households after making such enquiry as it deems fit and issue job cards and the responsibility for ensuring genuineness of job cards issued rests with the Gram Panchayats.

National Level Monitors (NLMs) are deputed by the Ministry in complaints of serious nature and their reports are analyzed and findings are forwarded to the concerned State Governments for taking corrective measures. As per Section 18 of the Act, it is the responsibility of the concerned State Governments to make available to the District Programme Coordinator and Programme Officers, necessary staff and technical support as may be necessary for the effective implementation of the Scheme. Hence, it is for the concerned State Governments to devise procedures and measures to deal with such irregularities including lodging of criminal cases and to take other action against persons involved.